

**Central Administrative Tribunal
Principal Bench**

OA No.1340/2018

MA No.1495/2018

New Delhi this the 4th day of April, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Mohit Kumar, Inspector (Examiner), Group 'B'
Aged 27 Years, S/o Sh. Ram Niwas,
R/o H.No. 4684, Block-D,
Near Rajiv Gandhi School, Rajendra Park,
Gurgaon, Haryana
2. Pradeep Raj Nutakki,
Inspector (Examiner), Group 'B'
Aged 30 Years, S/o Sh. Arun Rao,
R/o H.No. 4-11/1, Pallekona (PO),
Bhattiprolu (ND), Guntur (07)
A.P. 522256
3. Anuj Singh, Inspector (Examiner), Group 'B'
Aged 29 Years, S/o Sh. Ramesh Chand,
R/o D-205, Thitra Township,
Pallavram, Chennai.
4. Rahul Sharma,
Inspector (Examiner), Group 'B'
Aged 28 Years, S/o Sh. Sutinder Bhushan,
R/o 11-A, Tribune Bagh, Ambala Cantt.,
Haryana-133001.
5. Vijay Choudhary,
Inspector (Examiner), Group 'B'
Aged 26 Years, S/o Sh. Bijendra Kumar,
R/o VPO Niwal, Teh. Nawalgarh,
Distt. Jhunjhunu, Rajasthan-333305.
6. Manish Kumar Singh,
Inspector (Examiner), Group 'B'
Aged 31 Years,
S/o Sh. Shyam Pal Singh,
R/o A-937/10, Indira Nagar,
Lucknow-226016, U.P.

7. Sanjay Singh Dhami,
Inspector (Examiner), Group 'B'
Aged 30 Years,
S/o Sh. Kishan Singh Dhami,
R/o 43, B1-9, Jain Green Acre,
Pallavaram, Ch.43.
8. Rahul Yadav, Inspector (Examiner), Group 'B'
Aged 28 Years,
S/o Sh. Ramanand Yadav,
R/o VPO – Zainabad, Distt. & Teh. Rewari,
Haryana-123411.
9. Rahul Bansal,
Inspector (Examiner), Group 'B'
Aged 25 Years,
S/o Sh. Tara Chand Bansal,
R/o Bansal Laghu Udyog,
Near Kherapati Market, Govindgarh,
(Alwar) Rajasthan-301604
10. Prem Sagar Akula,
Inspector (Examiner), Group 'B'
Aged 32 Years,
S/o Sh. Ajay Kumar Akula,
R/o FF3, Saffron Heights Zamin Pallavavam
Chennai-600117,
11. Rahul Raghuvanshi,
Inspector (Examiner), Group 'B'
Aged 27 Years,
S/o Sh. Raghudev Singh Raghuvanshi,
R/o S-1, Plot No. 1178 A,
Park Anna Nagar West Ext. Chennai-600101.
12. Pushpa Phani Pathi,
Inspector (Examiner), Group 'B'
Aged 29 Years,
S/o Sh. Ramesh
R/o 11-64-4 (B), Ghandinagar,
Near MRO Office, Akividu, A.P. 534235.
13. P. Sreekanth Reddy,
Inspector (Examiner), Group 'B'
Aged 29 Years,
S/o Sh. Padnabha Reddy P,

R/o H.No. 505, Chitra Avenue,
Choolaimedu, Chennai-94.

14. K. Sreeniwsulu,
Inspector (Examiner), Group 'B'
Aged 29 Years,
S/o Sh. K. Obaiah,
R/o 4/741, Ramnagar, 7th Main Road,
Madipakkam, Chennai.
15. Harinder Rathee
Inspector (Examiner), Group 'B'
Aged 28 Years,
S/o Sh. Balwant Singh Rathee,
R/o H.No. 385, Ward 15, Palika Colony,
Bahadurgarh-124507

...Applicants

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. Union of India,
through its Secretary,
Department of Revenue,
Ministry of Finance,
North Block, New Delhi.
2. The Chairman,
CBEC, Ministry of Finance,
North Block, New Delhi.
3. The Chief Commissioner of Customs,
Custom House, No.600 001.
4. The Commissioner of Customs (CH-VIII)
Custom House, No.60, Rajaji Salai,
Chennai-600 001.
5. The under Secretary (AD-IIA)
CBEC, Department of Revenue,
Ministry of Finance, Govt. of India,
North Block, New Delhi.

..Respondents

(By Advocate: Shri Rajeev Kumar)

ORDER (ORAL)**Justice Permod Kohli:****MA No.1495/2018**

Joining together Application is allowed.

OA No.1340/2018

Notice. Shri Rajeev Kumar, learned counsel appears and accepts notice on behalf of respondents.

3. The applicants are seeking their consideration for promotion to the post of Appraiser with relaxation of two years as prescribed under the rules. Shri M.K. Bhardwaj learned counsel appearing for the applicants submits that the applicants are similarly situated as the applicants in OA No. 3405/2014 decided vide Order dated 12.05.2016. It is stated that since the applicants were not party in the said matter, they have not been granted the benefit. The Order of this Tribunal was challenged before the Hon'ble High Court in WP(C) No.11277/2016 - ***Union of India and Ors. Vs. Pankaj Nayan and Ors.***, wherein vide interim order dated 29.11.2016, the Hon'ble High Court has issued directions for implementation of the Order of this Tribunal and it is further directed that the appointment, if any, will be subject to outcome of the Writ Petition.

4. In view of the above circumstances, this OA is disposed of in terms of the Order dated 12.05.2016 passed in OA No.3405/2016. The applicants will be entitled to the same benefits as granted to the applicants in the aforesaid Order within a period of two months from the date of receipt of a copy of this order.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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